

12.31 hrs.

PAPERS LAID ON THE TABLE

INDIAN TELEGRAPH (2ND AMENDMENT RULES)

The Ministry of Law and Minister of Communications (Shri A. K. Sen): I beg to lay on the Table a copy of the Indian Telegraph (2nd Amendment) Rules, 1964 published in Notification No. S.O. 1050 dated the 28th March, 1964, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library, See No. LT-2884/64].

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT AND DEFENCE OF INDIA (EIGHTH AMENDMENT) RULES

The Minister of State in the Ministry of Home Affairs (Shri Hathal): I beg to lay on the Table—

- (i) a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951, making certain further amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954:—
- (a) G.S.R. 182, dated the 30th November, 1963.
- (b) G.S.R. 484, dated the 28th March, 1964.
- (c) G.S.R. 485 dated the 28th March, 1964.
- (d) G.S.R. 486 dated the 28th March, 1964.
[Placed in Library, See No. LT-2885/64].
- (ii) a copy of Notification No. G.S.R. 525 dated the 4th April, 1964 making certain further amendments to Schedule III to the Indian Police Service (Pay) Rules, 1964, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library, See No. LT-2886/64].

- (iii) a copy of the Defence of India (Eighth Amendment) Rules, 1964 published in Notification No. G.S.R. 710 dated the 1st May, 1964, under section 41 of the Defence of India Act, 1962. [Placed in Library, See No. LT-2887/64].

RICE-MILLING INDUSTRY (REGULATION AND LICENSING) AMENDMENT RULES

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table a copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1964 published in Notification No. G.S.R. 747 dated the 16th May, 1964, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958. [Placed in Library, See No. LT-2888/64].

ORDERS OF DELIMITATION COMMISSION

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Misra): I beg to lay on the Table a copy each of the following Orders of the Delimitation Commission under sub-section (3) of section 10 of the Delimitation Commission Act, 1962:—

- (i) Order No. 21 determining delimitation of assembly constituencies in the Union Territory of Pondicherry published in Notification No. S.O. 1516 dated the 2nd May, 1964.
[Placed in Library, See No. LT-2889/64].
- (ii) Order No. 7 determining delimitation of parliamentary and assembly constituencies in the State of Kerala published in Notification No. S.O. 1610 dated the 7th May, 1964.
[Placed in Library, See No. LT-2890/64].

Shri Hari Vishnu Kamath (Hoshangabad): On a point of clarification, Sir, with regard to item (ii) here, in view of the ambiguous answers given by the Government is

the last session. Does this indicate a firm and final decision taken by the Government to hold the general election in Kerala next year?

Shri A. K. Sen: This has nothing to do with the holding of general elections. This is only with reference to the question of delimiting the parliamentary and assembly constituencies by a statutory commission, namely, the Delimitation Commission.

12.33 hrs.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table following four Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 6th May, 1964.

- (1) The Appropriation (No. 3) Bill, 1964.
- (2) The Taxation Laws (Continuation and Validation of Recovery Proceedings) Bill, 1964.
- (3) The Indian Railways (Amendment) Bill, 1964.
- (4) The Drugs and Cosmetics (Amendment) Bill, 1964.

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following ten Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 6th May, 1964:—

- (1) The Armed Forces (Special Powers) Continuance Bill, 1964.
- (2) The Public Employment (Requirement as to Residence) Amendment Bill, 1964.
- (3) The Dakshina Bharat Hindi Prachar Sabha Bill, 1964.

- (4) The East Punjab Aryurvedic and Unani Practitioners (Delhi Amendment) Bill, 1964.
- (5) The Goa, Daman and Diu Judicial Commissioner's Court (Declaration as High Court) Bill, 1964.
- (6) The Indian Coinage (Amendment) Bill, 1964.
- (7) The Industrial Development Bank of India Bill, 1964.
- (8) The Oil and Natural Gas Commission (Amendment) Bill, 1964.
- (9) The Durgah Khawaja Saheb (Amendment) Bill, 1964.
- (10) The Advocates (Amendment) Bill, 1964.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1964-65

The Minister of Planning (Shri B. R. Bhagat): I beg to present a Statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1964-65.

12.34 hrs.

CONSTITUTION (NINETEENTH AMENDMENT) BILL*

The Minister of Law and Minister of Communications (Shri A. K. Sen): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Speaker: Motion moved:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*Published in Gazette of India—Extraordinary, Part II, Section 2, dated 27-5-64.